## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.No.502/KB/2017 I.A.No.115/KB/2018

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh 2. Hon'ble Member (J) Shri Jinan K.R

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09th February 2018, 10.30 A.M

Name of the Company Under Section		Aryan Mining & Trading Corporation Pvt.Ltd,-Versus-Brahmani River Pellet Ltd. & Ors  241/242		
ι.	GAURAV KMA	STAN, ADVOEATE	Respondent nos. 14 j	Advoca 9.2.1
1 .	Adheesh Ago	sund, Advocate	Respondent nos. 9,20	9.2.13 Adhersh vya a. 2.18
1.	Anny Singh Vonnila Char Rittban Swik	anaborty	Petitroner	2 2018

Ld. Counsel for the petitioner and respondent nos. 9, 10, 11, 13, 14 and 15 is present.

I.A. No. 115/KB/2018 in C.P.No. 502/KB/2017 has been moved by the petitioner for permission to withdraw the C.P. filed u/s. 241-242 of the Companies Act, 2013, in terms of Rule 82 of the National Company Law Tribunal Rules, 2016.

## ORDER

Prayer is allowed. Petitioner is permitted to withdraw the C.P. No. 502/KB/2017. I.A. No. 115/KB/2018 is disposed of accordingly.

C.P. Is dismissed as withdrawn in view of the settlement agreement dated 15/12/2017. There is no order as to costs.

Sd

(Jinan K.R.) Member (J) Sd

(V.P.Singh) Member (J)